

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 17/2020-Customs (N.T./CAA/DRI)

New Delhi, dated 03.03.2020

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 13/2020-Customs (N.T./CAA/DRI) dated 03.02.2020 published vide S.O. 562 (E) dated 04.02.2020.

In the Table to the said notification, against serial number 10, in column 3 for the existing entry, "F. No. DRI/MZU/CI/Int-41/2016-Pt.I dated 20.12.2019 read with corrigendum dated 10.02.2020" shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-51/2019-CI]

**(PARAS MAL SANKHLA)
JOINT DIRECTOR**

Copy forwarded for information and updation of record to

1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai.
2. Pr. Additional Director General, Directorate of Revenue Intelligence, Mumbai with the request to inform the noticee about the issue of notification.